

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P. (IB) No. 506/KB/2017

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 04th January 2018, 10.30 A.M

Name of the Company		SREI Infrastructure Finance Limited -Vs- Resurgent Infratel Pvt.Ltd.	
Under Section		7 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. NEHA SOMANI, Pr. CS *Financial creditor/*
Applicant
Somani
RAKESH ASARWAL B. *RP*
4/1/2018

ORDER

Ld. Interim Resolution Professional (IRP) as well as Ld. *4/1/2018*
 Counsel for the financial creditor is present. No one is present from the corporate debtor's side.

Ld. IRP has filed the Progress Report which shows that the Committee of Creditors (CoC) in its first meeting dated 18/12/2017 as approved the appointment of IRP as Resolution Professional (RP) with 100% vote share.

In view of the recommendation of CoC we hereby appointment IRP to act as RP in the matter.

List it on 31/01/2018 for further consideration.

Sd

(Jinan K.R.)
 Member (J)

Sd
 (V.P.Singh)
 Member (J)